GOVERNMENT OF INDIA MINISTRY OF COMMUNICATIONS DEPARTMENT OF TELECOMMUNICATIONS

LOK SABHA UNSTARRED QUESTION NO. 2131 TO BE ANSWERED ON 4TH MARCH, 2020

AMOUNT DUE TO PSUS

2131. SHRI V.K. SREEKANDAN:

Will the Minister of COMMUNICATIONS be pleased to state:

- (a) whether the Department of Telecommunications has to receive huge amount from the public sector undertakings (PSUs) such as GAIL, etc.;
- (b) if so, the details thereof;
- (c) whether many PSUs including GAIL have told the Government that nothing is due and payable to DoT more than what they have already paid; and
- (d) if so, the details thereof and the reaction of the Government thereto?

ANSWER

MINISTER OF STATE FOR COMMUNICATIONS, HUMAN RESOURCE DEVELOPMENT AND ELECTRONICS & INFORMATION TECHNOLOGY (SHRI SANJAY DHOTRE)

- (a) & (b) Hon'ble Supreme Court has detached the Public Sector Undertakings (PSUs) from the AGR judgement dated 24.10.2019 & directed them to seek relief from appropriate forum.
- (c) Public Sector Undertakings (PSUs) such as GAIL, Oil India etc. represented to Department of Telecom that the AGR judgment is not applicable on them and therefore they do not owe any dues to the Department of Telecom.
- (d) After the Hon'ble Supreme Court order dated 14.02.2020, the Government abides by the orders of Hon'ble Supreme Court.
